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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

ON THE 21st OF FEBRUARY, 2024

WRIT PETITION No. 1823 of 2024

BETWEEN:-

SMT. RITU RAJ THAKUR D/O SHRI KISHOR SINGH THAKUR, AGED ABOUT 44 YEARS, OCCUPATION: TEACHER GOVT. SECONDARY SCHOOL JAMUNIA GHOSHI BLOCK JAISINAGAR DISTRICT SAGAR AND ALSO INCHARGE WARDAN GIRLS HOSTAL BHADBHADA JAISINAGAR, DISTRICT SAGAR (MADHYA PRADESH)

....PETITIONER

(BY SHRI P.S.TOMAR -ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH THE PRINCIPAL SECRETARY EDUCATION DEPARTMENT VALLABH BHAWAN BHOPAL (MADHYA PRADESH)**
- 2. DIRECTOR STATE EDUCATION CENTER BHOPAL DISTRICT BHOPAL (MADHYA PRADESH)**
- 3. COLLECTOR SAGAR DISTRICT SAGAR (MADHYA PRADESH)**
- 4. CHIEF EXECUTIVE OFFICER JILA PANCHAYAT SAGAR DISTRICT SAGAR (MADHYA PRADESH)**
- 5. DISTRICT PROJECT COORDINATOR DISTRICT EDUCATION CENTER SAGAR DISTRICT SAGAR (MADHYA PRADESH)**
- 6. SHRI JALAM SINGH AHIRWAR BRC INCHARGE WARDEN GIRLS HOSTAL BHAD BHADA JAISINAGAR DISTRICT (MADHYA PRADESH)**

....RESPONDENTS

(BY SHRI AMIT MISHRA - PANEL LAWYER)

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This petition coming on for admission this day, the court passed the following:

ORDER

Shri Girish Mishra, District Project Coordinator is present along with Shri Amit Mishra, Panel Lawyer.

After hearing learned counsel for the parties and going through the record, it is evident that the order Annexure P-1 is cryptic it is not passed after taking into consideration the material which was collected in the departmental enquiry but is passed on the basis of the some newspaper reports. The interesting facet of the order is that it makes a mention of date 03.11/12.2023 whereas makes reference to the newspaper clippings of 26.11.2023. Thus, it is evident that the order is passed by the Chief Executive Officer, Zila Panchayat, Sagar without application of mind. This order having been passed without application of mind, is hereby quashed.

However, liberty is given to the respondents to pass fresh orders in accordance with exigency of service and law.

In the above terms, the petition is disposed of.

(VIVEK AGARWAL)
JUDGE